

PUBLIC NOTICE

Leo Gomes, a registered member of the Dunhill Dome Co-op. Housing Society Ltd., having address at Plot 202, St. John Road, Bandra W, Mumbai 400 050 and holding Flat No.101A, in the Society's building, died on 27.05.2003, without making any Nomination, or a Will.

The heirs of the late Leo Gomes, have approached the Society for transfer of the shares/flat, and further informed that the original Share Certificate No.2 issued by the Society, as well as the original Agreement for Sale, by which the said Leo Gomes was allotted Flat No.101A by Shaanad Properties Pvt. Ltd., and other documents pertaining thereto, are lost and/or misplaced, and in spite of due and diligent search, the same have not been found.

The Society hereby invites claims or objections from the heir/s or other claimants/objector/s, to the transfer of the said shares and interest of the deceased member in the capital/property of the Society, within a period of **14 (fourteen)** days' from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased member, as is provided in the Bye-Laws of the Society, and also to issue duplicate share certificate. A copy of the registered Bye-Laws of the Society is available for inspection by the claimants/objectors, by making a prior appointment between 5-7 pm, on working days from the date of publication of the notice, till the date of expiry of its period.

Mumbai dated this 14th day of March, 2024

For and on behalf of
DUNHILL DOME CO-OP. HOUSING SOCIETY LTD.

Sd/-
BRIAN DLIMA,
HON. SECRETARY

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FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HANNOVER RE CONSULTING SERVICES INDIA PRIVATE LIMITED

1. Name of Corporate Person	HANNOVER RE CONSULTING SERVICES INDIA PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	24/09/2008
3. Authority under which corporate person is incorporated/ registered	ROC Mumbai
4. Corporate identity number / limited liability identity number of corporate person	U74140MH2008FTC187025
5. Address of the registered office and principal office (if any) of corporate person	Fulcrum, B-604, 6 th Floor, Sahar Road, Andheri (east), Mumbai City, Mumbai, Maharashtra, India, 400099
6. Liquidation commencement date of corporate person	March 12, 2024
7. Name, address, email address, telephone number and the registration number of the liquidator	Name: Mr. Govind Laddha Address: D-302, Swagat Complex, Aai Mata Road Parvat Patiya, Surat-395010 Email Address: govindladdha75@gmail.com Telephone Number: +91 9426825044 Registration Number: IBB/IPA-001/1/P/P-02730/2022-2023/14204
8. Last date for submission of claims	April 10, 2024

Notice is hereby given that the HANNOVER RE CONSULTING SERVICES INDIA PRIVATE LIMITED has commenced voluntary liquidation on March 12, 2024.

The stakeholders of HANNOVER RE CONSULTING SERVICES INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before April 10, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

FOR HANNOVER RE CONSULTING SERVICES INDIA PRIVATE LIMITED
Place: Mumbai Sd/-
Date: March 14, 2024 Mr. Govind Laddha



Maker
PHONE - 022

PUBLIC NOTICE FOR E-AUCTION

Sale of movable property/Hypothecated Financial Assets and Enforcement of

whereas, the Authorized Officer of India properties pursuant to the notice issued in 2002 in the following loan account with **IS BASIS** and **"WHATEVER THERE"** detailed hereunder and whereas consequence power conferred under Section 13(4) of the properties. The sale will be done by the www.mstcecommerce.com

Name & address of the Borrower: Mr. Village, Taluka-Parner, Dist-Ahmednagar
Registered Address : Shop No. 1, Bha Maharashtra-400708

Name and address of the Guarantor:

1. Mr. Kaluram Sahadev Gajare; 2. Mr. All at Row house no. 1, Shree Ramkr Date of NPA : 29.10.2021

Date of Demand notice : 10.12.2021

Dues claimed in Demand Notice : bank thousand four hundred and ninety four

Date of symbolic possession notice :

Dues claimed in symbolic possession : Eighty Eight Thousand Three Hundred

***Outstanding dues of Local Self Govt Bank has not received any claim. P concerned authorities/society and has**

SCHEDULE OF PROPERTIES

Property

Plant & Machinery located at Gut no. Taluk, Ahmednagar District, Maharashtra Sachdev Gajare, Mrs. Shalini Kaluram (List Enclosed)
GST will be applicable on plant and

DETAILS OF AUCTION :

Date and time of e-auction

EMD Remittance

Bid Multiplier

Inspection of Property

Submission of online application for with EMD starts from

Known Encumbrances if any,

Outstanding dues of Local Government known to bank (Property Water sewerage, Electricity Bills etc.)

***Bidders has to bid above the reserve For terms and conditions Please visit**

- (1) <https://www.ibapi.in>
- (2) <http://www.mstcecommerce.com>
- (3) www.iob.in

Date : 13.03.2024
Place : Mumbai

PUBLIC NOTICE

The Notice is hereby given to the public that MRS. LAJWANTI BHARAT KOOKANI, residing at Laabh, 2nd Floor, Pushdikar Society, Patel Estate Road, Jogeshwari (West), Mumbai - 400 102 has lost or misplaced her Share Certificate for five shares of Rs. 50/- each bearing Share Nos. from 46 to

SBI State Bank of India

SARB Thane(11697) Branch : 1st floor Kerom Plot no A-112 Circle,Road No 22 Wagle Industrial Estate Thane (W) 400604 Email id : sbi.11697@sbi.co.in

POSSESSION NOTICE

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Act on the dates mentioned against account.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA for an amount and interest thereon.

Name of Account/Borrower / Guarantor & address	Description of the property mortgaged/ charged	Date of Demand Notice	Date of Possession	Amount Outstanding as per Demand Notice
1. M/s V Swans LLP 2. Ms Srushti Vikas Khismatrao, 3. Shri Vikas Khismatrao, 4. Smt Vedanti Vikas Khismatrao 5. M/s V Infracon a) Room No.4, First Floor, Sapphire Bldg, Bharatacharya Vaidya Chowk, Kalyan 421301 b) 1101/1102, Bldg No.3, Shiv Valley, Barave Road, Khadakpada, Kalyan West 421301	Office No.101 & 102, 1st floor, Sapphire CHS, Bharatacharya Vaidya Chowk, Behind Telawane Hospital, Near Oak High School, Kalyan West 421301	30.09.2023	12.03.2024	Rs.1,76,46,376.00(Rupees One Crore Seventy Six Lakhs Forty Six Thousand Three Hundred Seventy Six Only) as on 29.09.2023 and further interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred, till date of payment.

Date : 14.03.2024
Place : Thane

Pranesh Thakur
Authorised Officer
State Bank of India, SARB Thane Branch

SALE NOTICE FOR ASSETS TO BE AUCTIONED OF OPAL ASIA (INDIA) PVT LTD - IN LIQUIDATION

by order of NCLT Mumbai dated 16 June, 2023 under Insolvency & Bankruptcy Code, 2016

Name of the Corporate Debtor	Opal Asia (India) Private Limited
Registered Address	603, Sabari Samridhi, Opp. Union Park, Sion Trombay Road, Chembur, Mumbai - 400 071.
Head Office	603, Sabari Samridhi, Opp. Union Park, Sion Trombay Road, Chembur, Mumbai - 400 071.
CIN	U74999MH2007PTC174028
Established	11 September, 2007

E-Auction Sale under Regulation 33(1) of IBBI (Liquidation Process) Regulations, 2016

Last Date for Submission of Bid Documents with EOI : 30th March, 2024 (upto 5 PM IST)

Last Date for depositing EMD : 15th April, 2024 (upto 5 PM IST)

Date & Time of E-Auction on <https://eauctions.co.in> : 18th April, 2024(11 AM to 1 PM IST)

Expression of Interest are invited from bidders for acquiring the following assets to be sold in e-auction:

Asset Parcel No	Assets	Reserve price in Rs. (Exclusive of GST and other applicable taxes/ levies)	EMD in Rs.	Incremental Bid Amount in Rs.
1	Office No.206 & 207, 2nd Floor, Mani Complex, Plot .no.84, Sector 8, Gandhidham, Kutch, Gujarat.	One Crore Ten Lakhs (1,10,00,000)	Ten Lakhs (10,00,000)	One Lakh (1,00,000)

